AN HON. MEMBER: According to this clock there is still one more minute.

MR. CHAIRMAN: Anyway you have spent that one minute.

SHRI C. G. K. REDDY: You have saved the hon. Minister for Rehabilitation.

MR. CHAIRMAN: The question hour is over.

WRITTEN ANSWERS TO QUESTIONS

CLAIMS OF DISPLACED PERSONS FROM

RURAL AREAS

*315. Lt. Col. J. S. MANN: Will the Minister of Rehabilitation be pleased to state:

- (a) whether it is a fact that a large number of property claims of displaced persons from rural areas of West Pakistan are being rejected in toto on the ground: (i) that they have been allotted land less than 4 acres and that their claims have been assessed at less than Rs. 10,000, or (ii) that they have been allotted land more than 4 acres and that their claims have been assessed at less than Rs. 20,000.
- (b) if the answer to part (a) above be in the affirmative what is the total number of such claims received and the number of claims so rejected under each of the above categories; and
- (c) whether Government are aware that the claims of displaced persons who have not been allotted any land in India are accepted *in toto*; if so, what are the reasons therefor?

THE MINISTER FOR REHABILI-TATION (SHRI A. P. JAIN): (a) Yes.

- (b) Information is not readily available.
- (c) Yes, the reason is that almost all displaced persons who have been allotted agricultural lands have also been allotted residential houses in village abadis.

IMPORT OF ART PENCILS

- *316. Shri C. G. K. REDDY: Will the Minister for Commerce AND INDUSTRY be pleased to state:
- (a) whether a licence for the import of 100,000 gross of "art" pencils from Japan was granted to a newspaper proprietor in Madras last year for consumption by this newspapers; and
- (b) whether the consignment has arrived, if so, (i) when it arrived; and (ii) whether the quality of the pencils was examined by the customs authorities and what was the result of such examination?

THE MINISTER FOR COMMERCE (SHRI D.P. KARMAR (AR) : (a) No, Sir.

(b) Does not arise.

MILL-MADE DHOTIES

- *317. SHRI KAMESHWARA SINGH: Will the Minister for COMMERCE AND INDUSTRY be pleased to State:
- (a) what effect the recent decision of Government to restrict the production of mill-made dhoties has produced in the market; and
- (b) the steps taken by Government to prevent the existing stock of mill-made dhoties, from going to the black market?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) It is too early to say what effect this restriction has produced in the market.

(b) Mill-made dhoties are now outside price control. The question of dhoties going into the black market, therefore, does not arise.

PROPERTY CLAIMS OF DISPLACED PERSONS

*318. Lt. Col. J.S. MANN: Will the Minister for REHABILITATIO be pleased to state:

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- (a) whether it is a fact that there is a large number of displaced persons whose property claims have not been considered and are pending disposal for long time;
 - (b) if the answer to part (a) be in the affirmative, what is the number of such claims;
 - (c) whether it is a fact that a large number of such claims have either been destroyed by white ants or are otherwise missing from the office of the Chief Claims Commissioner; and
 - (d) what action Government propose to take with respect to such missing claims and for the speedy disposal of the pending claims?

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN): (a), (b) & second part of (d). About 37,000 property sheets pertaining to urban and rural houses including 28,000 whose claimants are untraceable or which have been rejected ex-parte and about 88,000 property sheets relating to agricultural land are pending verification. Special instructions have been issued to expedite disposal of the pending claims.

(c) & first part of (d). A very small number of claims—less than a dozen was damaged by white ants and have since been reconstructed. It is not possible to give the number of claims mislaid or untraceable which also is very small. Occasionally when a claim is not available, it is reconstructed from the available record.

ASSAM BORDER FIRING

*319, SHRI L. BOROOAH: Will the PRIME MINISTER be pleased to state:

(a) whether his attention has been drawn to the news item headed "Assam Border Firing" published in The Sunday Hindu than Standard, dated 30th November, 1952 regarding harassment of Indian nationals by the Pakistan nationals and Pakistan Army on the Indo-Pakistan border.

- (b) whether it is a fact that recently firing incidents took place in areas on the Indo-Pakistan border of the State of Assam.
- (c) whether it is a fact that the Pakistan nationals and the Pakistan army are causing harassment to the Indian citizens, namely, the Khasi tribals residing in Assam near the Indo-Pakistan border;
- (d) whether it is also a fact that the Pakistan nationals assisted by the Pakistan army have forcibly taken away the paddy grown by the Khasi tribals living in Assam near the Indo-Pakistan border; and
- (e) whether the Pakistan army arrested any Khasi tribal men and women by trespassing on the Indian territory and subjected them to insult and indignity?

THE DEPUTY MINISTER' FOR EXTERNAL AFFAIRS (SHRI A.K. CHANDA): (a) to (d). There have recently been several incidents on the borders of Assam and East Bengal in which Pakistani nationals and armed forces trespassed into Indian territory, opened fire on Indian nationals and harvested and removed paddy.

(e) 40 persons, including 35 women, are reported to have been arrested mostly for entering Pakistani territory without passports and visas and for smuggling. They are in the custody of Pakistani authorities.

MINORITY COMMUNITY IN TRIPURA

- 73. Munshi ARMAN ALI : Will the Prime Minister be pleased to state:
- (a) whether there has been any deterioration in the position of the minority community in Tripura since the time of the introduction of the passport system;
- (b) how many criminal cases have been lodged by the minority community in Tripura since that time;